CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.329/MP/2024 along with IA No. 17/2025

- Subject : Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 *inter alia* seeking reimbursement of the RLDC/ SLDC Charges from the Respondent and compensation on account of Change in Law event namely introduction of Composition User Fee.
- Petitioner : Adhunik Power and Natural Resources Limited (APNRL).
- Respondent : Tamil Nadu Power Distribution Corp. Ltd. and Anr.

Date of Hearing : 8.4.2025

- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Dipak Khurana, Advocate, APNRL Ms. Monalika, Advocate, APNRL Ms. Deepti Dash, Advocate, PTC Ms. Anusha Nagarajan, Advocate, TANGEDCO Shri Rahul Ranjan, Advocate, TANGEDCO

Record of Proceedings

During the course of the hearing, the learned counsel for the Petitioner and the learned counsel for the Respondent, TANGEDCO, made detailed submissions and concluded their respective arguments on the matter.

2. Based on their request, the Commission permitted the parties to file their respective written submissions, if any, within two weeks, with a copy to the other side.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)